

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 86160 of 2018

(Arising out of Order-in-Original No. Mum.South/GST/COM/22 to 23/17-18 dated 27.11.2017 passed by Commissioner of CGST & Central Excise, Mumbai South)

Water Resource Department

.....Appellant

HABC Bldg., 4th floor,
M.G. Road, Fort,
Mumbai – 400 001.

VERSUS

Commissioner, CGST, Mumbai South

.....Respondent

13th floor, Air India Bldg.,
Nariman Point,
Mumbai 400 021.

WITH

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Mumbai 400 021.

Appearance:

Shri J. A. Tippe & Shri S.R. Gupta , Representatives for the Appellants
Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85834-85835/2020

Date of Hearing : 27.10.2020

Date of Decision : 27.10.2020

PER : S.K. MOHANTY

Heard both sides.

2. When the matter was called for hearing today, the Ld. Representatives for the appellant submitted that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)